

*Highly
Trustworthy
Annexure*

Before the National Green Tribunal,
(Eastern Zone Bench, Kolkata)

Original Application No. 78/2024/EZ

Abharajit Roy Chowdhury

-Versus-

The State of West Bengal & Ors.



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Filed by

Rajib Ray

Rajib Ray,

Advocate for the State of West Bengal

Date: 29.07.2024



29 JUL 2024

Before the National Green Tribunal,

(Eastern Zone Bench, Kolkata)

Original Application No. 78/2024/EZ

Abharajit Roy Chowdhury

-Versus-

The State of West Bengal & Ors.



SUPPLEMENTARY AFFIDAVIT SUBMITTED BY THE
DISTRICT MAGISTRATE, SOUTH 24 PARGANAS
DISTRICT, GOVERNMENT OF WEST BENGAL

I, Sumit Gupta, Son of Shri. S.K. Gupta, aged about 41 years, by religion - Hindu, by occupation- Government Service, presently posted as the District Magistrate & Collector, South 24 Parganas, having office at New Administrative Building, Alipore, Kolkata- 700027, do hereby solemnly affirm and say as follows:

1. That I am working for gain as the District Magistrate, South 24-Parganas, Alipore, Kolkata- 700027. I have made myself well acquainted with the facts and



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circumstances of the case. I am affirming this report in the form of affidavit and I am competent to do so.



2. That in furtherance to the solemn Order dated 23.07.2024, the deponent is filing the Supplementary Affidavit.

3. At the very outset I beg to submit most humbly and respectfully that I have the deepest regard and respect for the majesty of this Hon'ble Tribunal and that I have not violated nor disobeyed nor disregarded any solemn order passed by the Hon'ble Tribunal willfully or deliberately in course of my official duty and in my official capacity. Nevertheless, if any act of omission or commission on my part appears to be wanting, I tender my unconditional apology for the same.

4. That the Hon'ble Tribunal vide its solemn order dated 23rd July, 2024 was pleased to observe that "We must put on record that if these are the facts, the same should have been brought to the notice of this Tribunal in the affidavit

of the District Magistrate & Collector, South 24 Parganas.



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We wonder as to why the orders of the Hon'ble High Court have been concealed/withheld from this court/Tribunal.

The District Magistrate shall file additional affidavit explaining his inaction." Hence this supplementary affidavit.

5. That vide solemn order dated 02.05.2024 the Hon'ble Tribunal has constituted the joint committee for site inspection of the plot in question and directed that in case the violations are found, the committee shall recommend penalty as well as Environmental compensation and also suggest remedial measures, if any. Accordingly, in compliance of the solemn order dated 02.05.2024, a joint inspection was conducted on 01.07.2024 and the joint inspection report in the form of affidavit was filed on 22.07.2024 for consideration of the Hon'ble Tribunal.

6. I state that Karukrit Advertising Pvt. Ltd. is not a party to this instant original application and an application has been filed by the said Karukrit Advertising Pvt. Ltd. before the answering respondent requesting the dependent to give them an opportunity of personal hearing.



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The ground to give them a personal hearing was that the Karukrit Advertising Pvt. Ltd. along with the outdoor Advertising Association moved a writ petition before the Hon'ble High Court at Calcutta being WP No. 702 of 2007. The writ petitioners being aggrieved by a notice dated 24.05.2007 and order dated 01.06.2007 issued by the Chief Technical Officer, EKWMA, regarding removal of hoardings filed such writ petition before the Hon'ble High Court at Calcutta. The same was heard on 04.06.2007 and the Hon'ble High Court at Calcutta was pleased to stay the impugned orders till 19.06.2007 or until further order whichever is earlier.

A copy of the order dated 4th June, 2007 of the Hon'ble High Court at Calcutta is annexed hereto and marked with the letter "R/1".

7. Subsequently W.P. 702 of 2007 was re-numbered as W.P. No. 16383(W) of 2019. In spite of there being an order of stay as aforesaid, the East Kolkata Wetlands Authority issued a fresh notice to the writ petitioners directing the writ petitioners to dismantle the hoarding. Applications



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were filed by the writ petitioners and such fact was brought to the notice of the Hon'ble Court after seeking leave of the Hon'ble Court on 20th November, 2019.



A copy of the order dated 20th November, 2019 of the Hon'ble High Court at Calcutta is annexed hereto and marked with the letter "R/2".

8. The said Writ Petition being W.P. 16383(W) of 2019 subsequently came up for hearing alongwith the applications filed by the writ petitioners on 13th December, 2019. The Hon'ble Court after hearing the parties was pleased to direct "having regard to the facts which remain undisputed at this stage, this court is persuaded to continue the order of stay as originally granted by the Hon'ble Concurrent Bench on 04.06.2007 and extended on 18.01.2008. This court is persuaded to restrain the EKWMA from giving effect to its final order dated 13.11.2019 without taking the leave of the Hon'ble Court. There is a liberty to mention strictly upon notice to the other sides."



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The copy of the application of the Karukrit Advertising Pvt. Ltd. alongwith copy of the order dated 13.12.2019 is annexed herewith and marked as Annexure- R/3.



9. I state that the writ petition filed by Outdoor Advertising Association alongwith Karukrit Advertising Pvt. Ltd. being W.P. 702 of 2007, thereafter renumbered as W.P. 16383 (W) of 2019 pertains to hoardings put up in Metropolitan Cooperative Housing Society Limited and thus has no relation and/or bearing in the instant proceeding. It is further stated that the hoardings being the subject matter of the aforementioned writ petition is a part of plot of 87 allotted, mutated and demarcated in favour of the Metropolitan Cooperative Housing Society Limited. It was further stated during the hearing on 13th December, 2019 that even though Eastern Metropolitan Bypass runs through land belonging to the Co-operative, although such land has been ultimately acquired for the purpose of constructing the Eastern Metropolitan Bypass. Thus, it is amply clear that the dispute in the said writ petition being W.P. 16383 (W) of 2019 and the instant



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proceeding are not the same. I therefore submit that the fact for which the Hon'ble High Court at Calcutta granted stay in W.P. 16383 (W) of 2019 referred to hereinabove were violation of natural justice as allegedly no notice has been served and/or as allegedly land not being part of EKWMA.

10. I state that since the disputes as explained hereinabove are different, the answering respondent did not place such facts before the Hon'ble Tribunal. The answering respondent never had any intention to suppress any fact whatsoever from the Hon'ble Tribunal. The answering respondent is always ready and willing to assist the Hon'ble Tribunal in adjudication of the instant proceeding.

11. However, the answering respondent tenders unconditional apology for any act of omission or commission by the deponent which is found unsatisfactory and/or unacceptable by this Hon'ble Tribunal.



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12. The answering respondent further submits that the same is not wilful or intentional. I most humbly submit that I have the highest regard for the dignity and majesty of this Hon'ble Tribunal and have never violated any order passed by this Hon'ble Tribunal. I state that in the event I have unknowingly done any act or any deed which may be deemed to suppression in nature, I tender my unqualified apology for the same as I have never knowingly violated and suppressed any order passed by this Hon'ble Tribunal.

13. That the statements made in paragraph No. 1 and 2 is true to my knowledge and those made in paragraph 4, 5, 6, 7 and 8 hereof are based on information derived from the records including facts & figures which I verified and believe to be true to the best of my knowledge and belief and rest are my humble submissions before the Hon'ble Tribunal.



Anamilluph
 DEPONENT
 District Magistrate,
 South 24-Parganas

29 JUL 2024



VERIFICATION

I, Sumit Gupta, District Magistrate, South 24 Parganas, do hereby verify that the contents of the affidavit are true and correct to the best of my knowledge and belief. No part of the report is false and nothing material has been concealed there from.

Verified at Kolkata on this 29th July, 2024.

Identified by me

Sumit Gupta
DEPONENT
District Magistrate,
South 24-Parganas

Advocate

For the State of West Bengal



Solemnly Affirmed and Declared before me
on Identification at Alipore Police Court
Kolkata-700 027 Under Notaries Act, 1952 at
.....
S. M. Kayum
(S. M. Kayum)
Notary, Govt. of India
Regn. No.-17831 of 2019

29 JUL 2024

ANNEXURE - C

10

ORDER SHEET

IN THE HIGH COURT AT CALCUTTA
 CONSTITUTIONAL WRIT JURISDICTION
 ORIGINAL SIDE

T. No. 299 of 2007
 W. P. No. of 2007

Outdoor Advertising Association & Ors.
 Versus
 East Kolkata Wetlands Management
 Authorities & Ors.

BEFORE : The Hon'ble JUSTICE Dipankar Datta

Date: 04.06.2007

None appears on behalf of the respondent nos. 1 and 2 despite service.

The petitioners are aggrieved by the order dated 24th May, 2007 passed by the respondent no.2 conveying to the Secretary of the petitioner no.1 the decision taken at the highest level to remove all the hoardings in EKW area immediately without fail as well as the order dated 1st June, 2007 issuing notice for dismantling of hoardings.

Prima facie, the action taken by the respondent nos. 1 and 2 appears to be in violation of Section 4 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 inasmuch as before making an order under Clause (C)



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(Handwritten signature)

20 12 2007
 10:30 AM
 10/12/07

29 JUL 2024

thereof, reasonable opportunity of being heard to the petitioners appears not to have been given.

In view thereof, the orders impugned referred to above shall remain stayed till 19th June, 2007 or until further orders whichever is earlier.

List this writ petition as 'Court Application' on 7th June, 2007 for further consideration.

The petitioners shall inform the respondent nos. 1 and 2 the next date of hearing and further that in the event there is no representation from their side on that date, the Court may even proceed to dispose of the writ petition on that date.

All parties are to act on a xeroxed signed copy of this Order on the usual undertaking.

[Handwritten signature]
5/6/07

[Handwritten signature]
5/6/07

Assistant Registrar
High Court O.S. Calcutta

[Handwritten signature]

AKGoswami



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[Handwritten signature]

29 JUL 2007
High Court of India
Calcutta

29 JUL 2024

20.11.2019

261

b.r

Crt.26

W.P. No. 16383 (W) of 2019

Outdoor Advertising Association & Ors.**-vs-****East Kolkata Wetlands Management Authorities & Ors.****Mr. Amales Ray****Mr. Biswaroop Bhattacharya****Mr. Raj Kumar Basu****Mr. D. Sinha Roy**

..... for the petitioners.

Mr. Ankit Sureka

.....for the Resp. No.7.

Mr. Arka Kumar Nag

..... for the State.

Party/parties is/are represented in the order of their name/names as printed above in the cause title.

Affidavit of Service filed in Court today be retained with the record.

Mr. Ray, learned Counsel with Mr. Bhattacharya, learned Counsel, appears in support of the writ petition and also in support of its connected applications.



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NOTARY PUBLIC
KOLKATA

29 JUL 2024

Both the writ petitions and connected applications relate to a structure in the nature of an advertisement hoarding on the Eastern Metropolitan Bye-pass.

Although both the writ petitions are of 2007 and the connected applications are of 2019, inspite of subsisting interim orders in the writ petition restraining the State-Respondents and, particularly the Eastern Kolkata Wetlands Authority (EKWA) from taking any steps to demolish the hoarding in question which belongs to the writ petitioner, the EKWA has issued a fresh notice to the writ petitioners to dismantle the hoarding.

Mr. Nag, learned State Counsel, seeks an opportunity to take further instructions in the matter.

On behalf of the owners of the land in issue/the Metropolitan Cooperative Housing Society Limited, Mr. Sureka, learned Counsel, appears and submits that it is a private land purchased way back between 1967 to 1970 from the erstwhile owners of the land.

Since the connected formal applications are yet to be filed, leave is granted to the petitioners to the affirmed formal



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(Signature)
G. M. KAYUM
Notary, Govt. of India
Regn No. 1783119 of 2019

29 III 2024

application with copies served on both the learned Counsel for the State and the private respondents.

Let the matter next appear under the heading “**Other Applications**” by date on the **29th of November, 2019**.

(Subrata Talukdar, J.)



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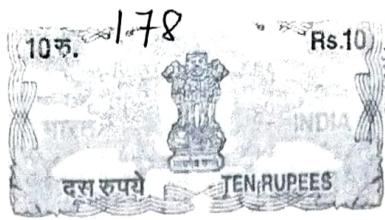
(S. M. KAYUM)
Notary Govt. of India
Regn. No. - 17824 of 2019

29 JUL 2024



KARUKRIT
ADVERTISING PRIVATE LTD.

Docket No. 5/05
Date 12/7/24



Annexure R/3
2554 1512
2554-3633
2554-1802
karukrit1932@karukrit.com
www.karukrit.com

REGD. OFFICE : 13A, MADANMOHANTALA STREET, KOLKATA - 700 005

Ref no. KAPL/PM/122/2024:2025

Date: 08-07-2024

✓ To
The District Magistrate, South 24 Pgs,
Nodal Body,
New Treasury Building,
(8th Floor and 9th Floor),
Alipore, Kolkata-700027.

OFFICE CELL
Docket No. 5486
Assigned to 5486-C
ADM (LR)
Pls discuss
11/7



Respected Sir,

1 and officer

Before the National Green Tribunal, Eastern Zone Bench, Kolkata
OA.78/2024/EZ
Abhrajit Roy Chowdhury
Vs,
State of West Bengal & Ors.

Kindly refer to our letter Ref no. KAPL/PM/060/2024:2025 dated 14th May, 2024 stating the facts on the issues involved in the above matter from our perspective, for consideration of the Committee appointed by the Learned National Green Tribunal, Eastern Zone Bench, Kolkata. A copy of our said letter is enclosed herewith for your ready reference.

You are requested to give us sufficient notice of personal hearing in advance so that we can make our submission before the Learned Committee for consideration.

Thanking you,
Yours Faithfully,

For KARUKRIT ADVERTISING PRIVATE LIMITED

Jk

DIRECTOR

Encl: As above.

Cc: To

The Senior Scientist, West Bengal
Pollution Control Board, PARIBESH
BHAVAN, 10A, Block-L.A., Sector-III,
Salt Lake City, Kolkata-700106.

The Chief Technical Officer,
PRANISAMPAD BHAVAN, 5th Floor,
LB-2, Sector-III, Salt Lake, Kolkata-
700106.



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ATTACHED

IS M KANUNGDO
Notary, Govt of India
From 1st January 2024



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U27100WB1974PTC029594

29 JUL 2024



KARUKRIT

ADVERTISING PRIVATE LTD.

179
TEN RUPEES

REGD. OFFICE: 13A, MADAN MOHAN TALA STREET, KOLKATA - 700 005

Ref No. : KAPL/PM/060/2024-2025

Date : 11.05.2024

15/05/24

RECEIVED
CONTAINS NOT VOUCHER
OF
ADM. CONTROL
South 24 Parganas

The District Magistrate, South 24 Parganas,
Nodal Body,
New Treasury Building,
(8th Floor and 9th Floor),
Alipore,
Kolkata-700027.

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 78/2024/EZ
Abhrajit Roy Chowdhury
Versus
The State of West Bengal &Ors.

Respected Sir,

This is to bring to your notice that Karukrit Advertising Private Ltd. is a company registered under the Companies Act, 1956 having its registered office at 13A, Madan Mohan Tala Street, Kolkata - 700 005. Karukrit Advertising Private Ltd. is carrying on business since 1932 and is one of the pioneers in the field of advertisement through hoarding.

We came to know about the order dated 2nd May, 2024 passed in the aforementioned matter from a newspaper publication dated 6th May, 2024, published in Ananda Bazar Patrika, wherefrom it appears that the Learned National Green Tribunal, Eastern Zone Bench, Kolkata has constituted the aforementioned Committee, for visitation of the site in dispute and for filing a report with regard to the allegations made in the said Original Application. It appears that the Learned Tribunal has also directed the Committee to recommend penalty as well as Environmental Compensation in case any violation is found. A copy of the newspaper publication dated 06.05.2022 along the order dated 02.05.2024 are enclosed hereto and marked collectively with the letter-A.

Karukrit Advertising Private Ltd along with Outdoor Advertising Association moved a writ petition before the Hon'ble High Court at Calcutta

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Regn. No.-17831 of 2019



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U22190WB1974PTC029594

29 JUL 2024

bearing W.P. No. 702 of 2007, being aggrieved by a notice dated 24th May, 2007 and order dated 1st June, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, regarding removal of hoardings in EKW Area. The said writ petition was later renumbered as W.P. No. 16383 (W) of 2019. Copies of the notice dated 24th May, 2007 and order dated 1st June, 2007 are enclosed hereto and marked collectively with the letter-B.

The writ petition was moved on 4th June, 2007 and both the impugned notice and order were stayed till 19th June, 2007 by His Lordship the Hon'ble Justice Dipankar Datta. Thereafter, by an order dated 18th January, 2008 passed by the Hon'ble Justice Jayanta Kumar Biswas the said interim order staying the operation of the impugned notice and order was extended until further orders. Copies of the orders dated 4th June, 2007 and 18th January, 2008 are enclosed hereto and marked collectively with the letter-C.

During the pendency of the said writ petition, a Show Cause Notice was issued under section 11(1) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 dated 8th August, 2019 by the Chief Technical Officer, EKWMA, addressed to the Director of Karukrit Advertising Private Ltd., wherein Karukrit was directed to appear for hearing on 21st August, 2019 at 11:30 a.m. before the Chief Technical Officer. The subject and substance of the said Show Cause Notice was regarding hoardings and/or structures of hoardings having been erected under the banner of the applicant on East Kolkata Wetlands which are governed under the East Kolkata Wetlands (Conservation and Management) Act, 2006. A copy of the Show Cause Notice dated 8th August, 2019 is enclosed hereto and marked with and marked with the letter-D.

The hearing was rescheduled and was ultimately held on 22nd August, 2019 and an order dated 13th November, 2019 was latter communicated to Karukrit, issued by the Principal Secretary, Environment Department and the Member Secretary, EKWMA in connection with the said show cause notice dated 8th August, 2019, wherein Karukrit was directed to demolish the hoardings and/or structures of hoardings within 30 days from the date of issue of the order and additionally to restore the subject land to its

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Regn. No. 11731 of 2019



previous status, failing which action may be initiated as per the EKWCM Act, 2006 and/or the Environment (Protection) Act, 1986 and monetary penalty may also be imposed as environment compensation. A copy of the order dated 13thNovember, 2019 is enclosed hereto and marked with the letter-E.

The said order dated 13thNovember, 2019 was challenged in CAN 10751 of 2019. The Hon'ble High Court, Calcutta by an order dated 13.12.2019 has been pleased to continue the stay as originally granted on 4thJune, 2007 and extended on 18th January, 2008. The Hon'ble Court has been further pleased to restrain the EKWMA from giving effect to the order dated 13.11.2019, without the leave of the Hon'ble Court. A copy of the said order dated 13thDecember, 2019 is enclosed hereto and marked with the letter-F.

The writ petition is pending before the Hon'ble High Court at Calcutta. The aforementioned facts are brought to the notice of the Committee constituted by the Learned Tribunal for consideration.

Under such circumstances, it is humbly prayed that an opportunity of personal hearing be granted by the Committee to the Representative of Karukrit Advertising Private Ltd, before deciding the issue.

Yours faithfully,

Encl : As above

For KARUKRIT ADVERTISING PRIVATE LIMITED

DIRECTOR

Copy forwarded to : The Senior Scientist, West Bengal Pollution Control Board, PARIBESH BHAVAN, 10A, Block-L.A., Sector-III, Salt Lake City, Kolkata - 700106. (e.mail : ms.wbpcb-wb@bangla.gov.in).

Copy forwarded to : The Chief Technical Officer, PRANISAMPAD BHAVAN, 5th Floor, LB - 2, Sector - III, Salt Lake, Kolkata - 700106. (e.mail : ctockwma@gmail.com)

Received. *Pranishampad* 10/05/2024
East Kolkata
Department of Environment and Forests
Pranisampad Bhavan

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(Signature)
(S. M. KAYUM)
Notary, Govt. of West Bengal
Notary No-17001 of



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U22190WB1974PTC029594

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25.
13.12.2019.
Ct. No. 26.
F.B.

W.P. 16383 (W) of 2019

with
CAN 10751 of 2019
with
CAN 11098 of 2019

Outdoor Advertising Association & Ors.
-Vs.-
East Kolkata Wetlands Management Authorities & Ors.

**Mr. Amales Ray,
Mr. Biswaroop Bhattacharya,
Mr. Raj Kumar Basu,
Mr. Victor Chatterjee,
Mr. D. Sinha Ray**
..... For the Petitioners.

Mr. Ankit Sureka
..... For the Respondent
No. 7.

**Mr. Alak Kumar Ghosh,
Mr. Gopal Chandra Das**
..... For the KMC.

Re: CAN 10751 of 2019
with
CAN 11098 of 2019.

Party/Parties is/are represented in the order of their name/names as printed above in the cause title.

Under consideration before this Court is W.P. 16383 (W) of 2019, a converted writ petition on the Appellate Side originally numbered as W.P. 702 of 2007 on the Original Side. By order of



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Regn. No.-17831 of 2019

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the Hon'ble Court dated 26th of February, 2015 the conversion of W.P. 702 of 2007 to the Appellate Side from the Original Side was directed taking notice of the fact that some of the respondents have offices outside the territorial jurisdiction of the Original Side of the Hon'ble Court.

Mr. Ray, Learned Counsel for the petitioners, points out that W.P. 702 of 2007 was filed being aggrieved by an order of 24th of May, 2007 issued by the East Kolkata Wetlands Management Authority (*EKWMA*) directing the petitioners, who represent an advertising company, to remove a hoarding adjoining the Eastern Metropolitan Bye-pass (for short *EM Bye-pass*).

The order of removal dated 24th of May, 2007 was stayed by the Hon'ble Court by its order of 4th of June, 2007 and such stay was extended until further orders by order dated 18th of January, 2008.

Mr. Ray argues that the stay of the demolition was ordered by the Hon'ble Court primarily on the ground that the *EKWMA* violated the principles of natural justice by not affording the petitioners an opportunity to show cause as provided by the *EKWMA* Act, 2006.



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Regn. No.-17831 of 2019

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It is further submitted that subsequently on the 8th of August, 2019, the Chief Technical Officer (CTO), EKWMA issued a show cause to the petitioners directing them to answer as to why the hoarding in issue shall not be removed.

Although the petitioners answered the show cause by a reply dated 21st of August, 2019 and were also represented at the hearing through their authorised representatives, by way of a final order dated 13th of November, 2019, the EKWMA arrived at the conclusion that the subject hoarding is illegal and therefore to be removed within 30 (thirty) days from the date of issue of the final order dated 13th of November, 2019.

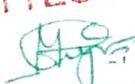
The final order dated 13th of November, 2019 is now the subject matter of an *interim* application filed by the petitioners, being CAN 10751 of 2019, which is under consideration today before this Court.

Mr. Ray submits that the subject hoarding has not been constructed within EKWMA land. On the contrary, the subject hoarding belongs to the land allotted to the Metropolitan Co-operative Housing Society Limited (for short the Co-operative).

Such stand is supported by Mr. Sureka, Learned Counsel, who represents the Metropolitan Co-operative Housing



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Regn. No.-17831 of 2019

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Society Limited in Court today. It is submitted on behalf of the Co-operative that the hoarding is part of Plot no. 87 allotted, mutated and demarcated in favour of the Co-operative. It is further submitted that even the *E M Bye-pass* runs through land belonging to the Co-operative, although such land has been ultimately acquired for the purpose of constructing the *E M Bye-pass*.

Although notice is produced today by Learned Counsel on record for the petitioners of intimation of hearing of the application today, none represents the *EKWMA*.

Having regard to the facts which remain undisputed at this stage, this Court is persuaded to continue the order of stay as originally granted by the Hon'ble Concurrent Bench on the 4th of June, 2007 and extended on 18th of January, 2008. This Court is persuaded to restrain the *EKWMA* from giving effect to its final order dated 13th of November, 2019 without taking the leave of the Hon'ble Court.

Let notice of this order be issued to the non-appearing Learned Counsel for *EKWMA* and an Affidavit-of-Service be filed on the next date.



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Regn. No.-17831 of 2019

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This Court is informed that Affidavits to the main writ petition, i.e. W.P. 16383 (W) of 2019, have been exchanged between the parties.

Let formal Affidavits to CAN 11098 of 2019 arising out of W.P. 16383 (W) of 2019 be also exchanged within a cumulative time period of 10 (ten) weeks from this date.

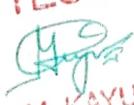
The issue of amendment of the writ petition as pleaded by the petitioner in CAN 10751 of 2019 shall be considered at the next stage.

Liberty to mention **strictly** upon notice to the other sides.

(Subrata Talukdar, J.)



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Regn. No.-17831 of 2019

29 JUL 2024

DISTRICT:-SOUTH 24 PARGANAS
Before the National Green Tribunal,
(Eastern Zone Bench, Kolkata)
Original Application No.78/2024/EZ

SUPPLEMENTARY AFFIDAVIT SUBMITTED BY THE DISTRICT
MAGISTRATE, SOUTH 24 PARGANAS DISTRICT, GOVERNMENT
OF WEST BENGAL

Abharajit Roy Chowdhury

-Versus-

The State of West Bengal & Ors.

Rajib Ray
Advocate
For The State of West Bengal
Email: rajib.ray23@gmail.com
M-9830132729



29 JUL 2024